

Central Electricity Regulatory Commission
4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110001
(Tele No. 23353503, FAX No. 23753923)

Petition No. 198/TT/2017

Date: 25th October, 2017

To

The Secretary,
Central Electricity Authority
R.K. Puram,
New Delhi-110066

Sub: Comments of CEA on usefulness of the following assets:- Asset-I: ± 800 kV 3000 MW HVDC Pole-III and LILO of Biswanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II: ± 800 kV 3000 MW HVDC Pole-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III: LILO of Bongaigaon-Siliguri 400 kV D/c line (Quad) (under private Sector) alongwith associated bays at Alipurduar, Asset-IV: LILO of Balipara-Salakati 220 kV D/c line alongwith associated bays at new pooling station in Alipurduar, Asset-V: 1x315 MVA 400/220 kV, ICT-I at Alipurduar, AssetVI: 1x315 MVA 400/220 kV ICT-II at Alipurduar, Asset-VII: 1x125 MVAR 400 kV Bus Reactor-I at Alipurduar and AssetVIII: 1x125 MVAR 400 kV Bus Reactor-II at Alipurduar, under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR"

Sir,

The Commission in ROP dated 26.9.2017 in Petition No. 198/TT/2017 filed by PGCIL has directed as follows:

"3. The Commission directed the staff to seek the comments of CEA and POSOCO on the usefulness of the instant assets."

2. Copy of the ROP dated 26.9.2017 and copy of Petition No. 198/TT/2017 are enclosed.

3. It is requested that comments on usefulness of the assets may kindly be sent at the earliest, preferably before the next date of hearing of the petition on 7.12.2017.

Yours faithfully,

-Sd/-
(T. Rout)
Chief (Law)